

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

ORIGINAL APPLICATION NUMBER 467 OF 2004

ALLAHABAD, THIS THE 13TH DAY OF JULY 2005

HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN
HON'BLE MR. M. K. MISRA, MEMBER (A)

Shri Vinay Kumar son of Shri Lalta Prasad aged about 21 years
Resident if Village and Post Said Nagar, Tahsil and Pargana, Orai
District Jalaun.

..... Applicant

(By advocate : Shri Nikhil Kumar)

V E R S U S

1. Union of India through General Manager
Northern Railway, Baroda House,
New Delhi.
2. Chairman Railway Board, Rail Bhawan,
New Delhi.
3. Chairman Railway Recruitment Board, Nawab Yusuf Raod,
Allahabad.

..... Respondents

(By Advocate : Shri A. K. Pandey)

O R D E R

By Hon'ble Mr. Justice S. R. Singh, Vice-Chairman

Heard and perused the pleadings. The Original Application has been
instituted for the following reliefs:

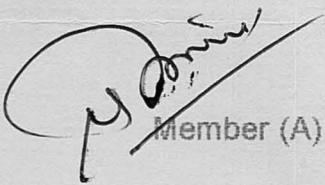
- (i) To issue a writ order or direction in the nature of mandamus to the respondents directing the respondents to issue the appointment letter and get the joined to the applicant to the post of Commercial Clerk or Ticket Collector on the prescribed pay scale and seniority be fixed from the date of he was entitled to get appointment on the basis of selection list after completion of course positively and all benefits of pay allowances arrears etc. should also be awarded to the applicant from the said date.

DRG

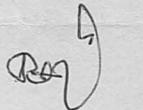
- (ii) To issue any other writ order or direction which this Hon'ble Court may deem fit and proper under the circumstances the case.
- (iii) To award cost of the writ petition in favour of the petitioner.
- (iv) To issue writ order or direction in the nature of mandamus be directed to the respondents to decide the representation pending before the respondents be decided forthwith.

2. It would be clear from the above extracting reliefs that one of the relief claimed by the applicant is that respondents be directed to decide the representation. We are of the view that decision on the representation will take care of the main relief regarding issuance of direction to the respondents to issue appointment letter in his favour for the post of Commercial Clerk/Ticket Collector.

3. Accordingly, the Original Application is disposed of with direction that competent authority shall look into the grievance of the applicant and take appropriate decision on the representation filed by the applicant by passing a reasoned and speaking order expeditiously within a period of 4 months from the date of receipt of a copy of this order. No costs.



Member (A)



Vice-Chairman

Shukla/-